

# Kerala Private Forests (Vesting And Assignment) Amendment Act, 1981

## 20 of 1981

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# Kerala Private Forests (Vesting And Assignment) Amendment Act, 1981

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An Act further to amend the Kerala Private Forests (Vesting and Assignment) Act, 1971. WHEREAS it is expedientfurther to amend the Kerala Private Forests (Vesting and Assignment) Act, 1971, for the purpose hereinafter appearing: BE it enacted in the Thirty-second Year of the Republic of India as follows:-

#### 1. Short Title And Commencement :-

(1) This Act may be called the Kerala Private Forests (Vesting and Assignment) Amendment Act, 1981.

(2) It shall be deemed to have come into force on the 9th day of June, 1981.

#### 2. Amendment Of Section 8 :-

In section 8 of the Kerala Private Forests (Vesting and Assignment) Act, 1971 (26 of 1971) (hereinafter referred to as the principal Act), in sub-section (1), for the words may apply to the Tribunal, the words "may, within such period as may be prescribed, apply to be Tribunal" shall be substituted.

## 3. Repeal And Saving :-

(1) The Kerala Private Forests (Vesting and Assignment)Amendment Ordinance, 1981 (4 of 1981), is hereby repealed.(2) Notwithstanding such repeal, anything done or any action taken

under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.